

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 19**  
**CP 21/45QA/PB/2022**

**IN THE MATTER OF:**

M/s. Swedish portfolio (P) Ltd	...	Applicant/Petitioner
Vs		
M/s Natma Securites Ltd.	...	Respondent

**Order U/S 45QA of RBI Act, 1934 r/w Rule 73 of NCLT Rules, 2016.**

**Order delivered on 02.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Charanpreet Singh, Mr. Prashant Mehta, Adv.  
/ Petitioner  
For Respondent : Mr. Naman Singhal, Mr. Sanjan Bansal, Adv.

**ORDER**

**IA(CA)-252/2023 and IA(CA)-253/2023**

These are the applications filed by the applicant/Respondent in the main petition.

Ld. Counsel Mr. Charanpreet Singh, for the non-applicant/petitioner in the main petition appeared through VC and submitted that the replies in the applications has been filed and sought time to upload the same on the DMS/E-portal.

At his request, list the matter again **on 11.07.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**